



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/49/2021 IN
ORIGINAL APPLICATION NO.60/271/2021**

DATED THIS THE 16th DAY OF AUGUST, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Pritam Chand Khajuria aged about 62 years, S/o Sh. Ram Chand Khajuria, Resident of Gali No.5, Salaria Nagar, Tehsil and District Pathankot.

....Petitioner

(By Advocate Sh. S. K. Chaudhary – through video conference)

Vs.

1. P. K. Purwar, Chairman-cum-Managing Director, Bharat Sanchar Nigam Limited, New Delhi-110011.
2. Sandeep Diwan, Chief General Manager, Telecom, BSNL, Punjab Circle, Sanchar Sadan, Sector-34A, Chandigarh.
3. Sandeep Diwan, Chief General Manager-Cum-Disciplinary Authority, Punjab Telecom Circle, Sanchar Sadan, Sector-34A, Chandigarh.

.....Respondents

(By Advocate Sh. K. K. Thakur – through video conference)

O R D E R (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. K. K. Thakur, learned counsel for the respondents submitted that pursuant to the directions issued by this Tribunal vide order dated 19.03.2021 in O.A. No.60/271/2021, the Disciplinary Authority has already issued an order dated 07.08.2021 and, therefore, nothing survives in the present Contempt Petition.
2. The fact with regard to issuance of the order dated 07.08.2021 has not been disputed by Sh. S.K. Chaudhary, learned counsel for the petitioner.
3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.
4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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